

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 5594/2015 in
Petition(s) for Special Leave to Appeal (Crl.)

No(s). 6497/201

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(Arising out of impugned final judgment and order dated 22/07/2013
in CRLA No. 1469/1983 passed by the High Court of Judicature at
Allahabad)

MADAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(For deletion of the name of respondent and office report)

Date : 22/07/2015 This application was called on for he
aring
today.

CORAM :

HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Vivek Sharma, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Rajesh Kumar Maurya, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhish Kumar, Adv.

Mr. Sarad Kumar Singhania, Adv.

UPON hearing the counsel the Court made the following
O R D E RThe application for deletion of respondent No. 2 from
the array of parties is allowed. Cause title be amen
ded accordingly.

Signature Not Verified

Digitally signed by
Sushil Kumar Rakheja
Date: 2015.07.25
13:09:31 IST
Reason:(S. K. RAKHEJA)
COURT MASTER(TAPAN KUMAR CHAKRABORTY)
COURT MASTER